

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA.

Government of India  
GENERAL BOARD OF DIRECT TAXES.

New Delhi, the 25th March, 1977.

NOTIFICATION / INCOME-TAX.

No. 1687 (F.No.261/13/77-ITJ). In exercise of the powers conferred by sub-section (1) of Section 122 of the Income-tax Act, 1961, and all the other powers enabling it in that behalf and in partial modification of notifications No.751 (F.No.261/16/74-ITJ) dated 10.10.1974 and No.1571 (F.No.261/13/76-ITJ), dated 6th December, 1976, the Central Board of Direct Taxes hereby directs that the Appellate Assistant Commissioners of Incometax mentioned in column 2 of the Schedule annexed hereto shall perform their functions in respect of all persons and income assessed to Income-tax and Super-tax or Wealth-tax or Gift-tax or Expenditure-tax in the Incometax Circles, Wards and Districts specified in column No.3 thereof:

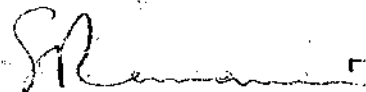
SCHEDULE

Sl. No.	Appellate Assistant Commissioner's Range.	Incometax Circle, Ward and District.
(1)	(2)	(3)
1.	Appellate Assistant Commissioner of Incometax, A-Range, Hyderabad	1. Circle-III, Hyderabad 2. Karimnagar 3. Sangareddy 4. Warangal
2.	Appellate Assistant Commissioner of Incometax, B-Range, Hyderabad	1. Circle-I, Hyderabad 2. Khammam
3.	Appellate Assistant Commissioner of Incometax, C-Range, Hyderabad	1. Circle-II, Hyderabad 2. Nizamabad. 3. Nirmal.
4.	Appellate Assistant Commissioner of Incometax, Special Range, Hyderabad	1. Special Circle-I, Hyderabad 2. Special Circle-II, Hyderabad 3. Special Circle, Hyderabad 4. Salary Circle, Hyderabad
5.	Appellate Controller of Estate Duty, Hyderabad/ Appellate Asst. Commissioner of Income-tax, E. D. Range, Hyderabad	1. Company Circle, Hyderabad 2. Company Ward of Secunderabad Circle, Hyderabad 3. Company Circle (Old), Hyderabad 4. Central Circle, Hyderabad 5. Central Circle (Old), Hyderabad 6. M.P.P. Circle, Hyderabad 7. Project Circle, Hyderabad 8. Special Circle-III, Hyderabad

(1)	(2)	(3)
6. Appellate Assistant Commissioner of Incometax, Visakhapatnam Range, Visakhapatnam		1. Visakhapatnam 2. Anakapalle 3. Vijayanagaram 4. Srikakulam 5. Rajahmundry 6. Amalapuram
7. Appellate Assistant Commissioner of Incometax, Kakinada Range, Kakinada		1. Circle-I, Kakinada 2. Circle-II, Kakinada 3. Palacole
8. Appellate Assistant Commissioner of Incometax, Vijayawada Range, Vijayawada		1. Vijayawada 2. Machilipatnam 3. Gudivada 4. Eluru
9. Appellate Assistant Commissioner of Incometax, Guntur Range, Guntur		1. Guntur 2. Tanuku 3. Tonali 4. Bapatla
10. Appellate Assistant Commissioner of Incometax, Anantapur Range, Anantapur		1. Anantapur 2. Kurnool 3. Hindupur 4. Mahaboobnagar 5. Cuddapah 6. Proddatur 7. Adoni 8. Nandyal
11. Appellate Assistant Commissioner of Incometax, Nellore Range, Nellore		1. Nellore 2. Mica Circle (Old Nellore) 3. Tirupathi 4. Chittoor

Where an Incometax Circle, Ward or District or part thereof stands transferred by this Notification from one range to another range appeals arising out of assessments made in that Incometax Circle/Ward or District or part thereof and pending immediately before the date of this Notification before the Appellate Assistant Commissioner of Incometax of the range from which the Income-tax Circle/Ward or District or part thereof is transferred, shall from the date, this notification shall take effect, be transferred to and dealt with by the Appellate Assistant Commissioner of Incometax of the range to whom the said Circle, Ward or District or part thereof is transferred.

This notification shall take effect from 4.4.1977.

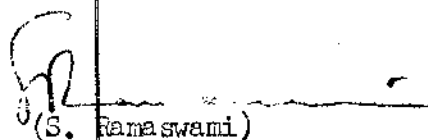
  
(S. Ramaswami)  
Under Secretary,  
GENERAL BOARD OF DIRECT TAXES.

Explanatory Note: The amendments have become necessary on account of re-allocation of jurisdiction of the Appellate Assistant Commissioners of Income-tax in the charges of Andhra Pradesh and consequent on creation of Kakinada Range, Kakinada and Nellore Range, Nellore.

(This note does not form part of the notification but is intended to be merely clarificatory).

Copy forwarded to:-

1. The Commissioner of Income-tax, Andhra Pradesh,  
(with 20 spare copies for onward transmission to  
A.I.Cs.)
2. A.D.I. (R.S. & P.) (Bulletin), New Delhi (5 copies)
3. The Registrar of Income Tax Appellate Tribunal, Bombay
4. Ad.-VI Section.

  
(S. Ramaswami)  
Under Secretary,  
CENTRAL BOARD OF DIRECT TAXES.